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27/4/16

THROUGH SPECIAL MESSENGER

No. 7517 /Rules/DHC/2016

From

The Registrar General,  
High Court of Delhi,  
New Delhi.

To

The District & Sessions Judge (HQs),  
Tis Hazari Courts,  
Delhi.

New Delhi, dated 25/04/16

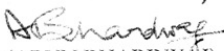
Sub: Suggestion/Recommendations in the Conference for District  
Judges – For calling witnesses at different time.

Sir,

I am directed to forward herewith a copy of the extracts of the  
Minutes of the meeting of the "Rules Committee under Section 123 of  
CPC" held on 16.03.2016. for information and necessary action.

Yours faithfully,

Encl : As above.

  
(ARUN BHARDWAJ)  
Joint Registrar (Judicial)(Rules)  
For Registrar General

25/04/16  
27/4/16

OFFICE OF DISTRICT & SESSIONS JUDGE (HQs) : DELHI


No. 3200-13309 Rules/Gaz/2016

Dated 29/04/2016

Copy forwarded along with its enclosure for information & necessary

action to:-

1. The Judicial Officers of Central District, Tis Hazari Courts, Delhi.
2. The PS to Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.

  
(VINAY KR. KHANNA)  
Spl. Judge (PC Act) (CBI)/  
Officer Incharge, Judicial Branch (Central)  
For District & Sessions Judge (HQs)  
Delhi

Item No.	AGENDA	MINUTES
10.	To consider the letter dated 23.04.2015 received from the Chairperson, Delhi Judicial Academy forwarding therewith suggestions/recommendations given by the Judicial Officers in the Conference held on 17 <sup>th</sup> & 18 <sup>th</sup> April, 2015.	<p>The Committee has considered the only recommendation within purview of this Committee that the Courts be allowed to call witnesses at different time and not at 10.00 am as per the prevalent practice.</p> <p>The Committee recommends that the Courts be allowed to call witnesses at different time by specifying such time of their appearance in the orders.</p>